

	1	2	3	4	5	6	7
14. Tamil Nadu		2.73	-	6.25	23.6	3.39	11.1
15. Andhra Pradesh		1.10	-	2.11	48.7	2.37	98.3
16. Karnataka		1.38	-	4.36	30.1	2.24	0.4
17. Kerala		0.17	-	0.78	1.8	0.83	6.6
Total		28.56	17.0	50.29	453.9	63.38	636.8

(English)

Sugar Supply

3698. SHRI S.D.N.R. WADIYAR :

SHRI MANIKRAO HODLYA GAVIT :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) the quantum of sugar being made available to the States during the current festival time, State-wise;

(b) whether adequate quantum of sugar is not being made available to the States particularly to Karnataka and Maharashtra during the festival time;

(c) if so, the reasons therefor; and

(d) the steps taken to enhance the levy sugar quota to the States?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) :

(a) to (d). At present the monthly allocation of levy sugar to States/UTs is being made on a uniform norm of ensuring 425 gms. per capita availability as per population as on 1.1.1991 effective from 1.1.1996. However, in view of improved availability of sugar and also demand from States/UTs including Maharashtra and Karnataka the annual festival quota has been doubled for the calendar year 1996. Besides it, a 10% ad-hoc increase in the monthly levy quota allocation for December, 1996 has also been made.

A statement showing the yearly festival quota being allotted on the aforesaid basis is given in Annexure-I. At present there is no proposal to enhance the monthly levy quota of sugar to States/UTs.

STATEMENT

Statement Showing the State-wise Monthly Festival Quota of Levy Sugar

(in M.T.)

States/Union Territories	Annual Festival Quota	Enhanced Festival Quota for the year 1996
1	2	3
1. Andhra Pradesh	7614	15228
2. Arunachal Pradesh	94	188

	1	2	3
3. Assam		2896	5792
4. Bihar		10078	20156
5. Goa		150	300
6. Gujarat		4878	9756
7. Haryana		1924	3848
8. Himachal Pradesh		608	1216
9. Jammu and Kashmir		868	1736
10. Karnataka		5350	10700
11. Kerala		3600	7200
12. Madhya Pradesh		7536	15072
13. Maharashtra		9014	18028
14. Manipur		208	416
15. Meghalaya		200	400
16. Mizoram		78	156
17. Nagaland		128	256
18. Orissa		3730	7460
19. Punjab		2392	4784
20. Rajasthan		5092	10184
21. Sikkim		50	100
22. Tamil Nadu		6790	13580
23. Tripura		302	604
24. Uttar Pradesh		15936	31872
25. West Bengal		7796	15592
26. A and N Islands		74	148
27. Chandigarh		112	224
28. Delhi		2316	4632
29. Dadra & Nagar Haveli		14	28
30. Daman and Diu		12	24
31. Lakshadweep		22	44
32. Pondicherry		88	176
All-India		100000	200000

Drug Policy

3699. SHRI MURALIDHAR JENA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government proposed to review the Drug Policy during 1996-97;

(b) whether the Government have decided to control the prices of some essential and life saving drugs; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA):

(a) No, Sir.

(b) and (c). Price control on drugs is exercised in accordance with the provisions in the 'Modifications in Drug Policy, 1986' and Drug (Prices Control) Order, 1995.

Apharan ya Hatya ka Mamla

3700. SHRI JANG BAHADUR SINGH PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of the Government has been drawn to the newsitem captioned "Apharan Ya Hatya Ka Mamala" Paryapt Saboot Na jutane par Adaalat Ne Police ki Khichai Ki", appearing in the *Dainik Jagaran*, dated August 28, 1996;

(b) if so, the facts thereof; and

(c) the reaction the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c). Yes, Sir. The court has held in this case that the evidence led by the prosecution was not sufficient to establish the guilt of the accused persons beyond the shadow of doubt. The Delhi Police have initiated action to determine whether there was any lapse on the part of the investigating officer of the case.

Disparity in Promotional Avenues

3701. DR. KRUPASINDHU BHOI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there is a great disparity in the matter of promotion for the Medical Officers in the Fertilizer Corporation of India and other Fertilizer plants;

(b) whether the promotional avenues are not encouraging for the Non-medical officials;

(c) if so, the details thereof and the reasons therefor;

(d) whether the Government propose to create better promotional avenues for the Medical officers working in the Fertilizer plants under the Fertilizer Corporation of India; and

(e) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA): (a) The promotional avenues for Medical Officers in the Fertilizer Corporation of India, which is a sick company, are not different from Hindustan Fertilizer Corporation Ltd., which is another sick company.

(b) and (c). The promotions in non-medical disciplines are done on the basis of approved set up of the company and rules for such promotion.

(d) and (e). Being below Board level appointments, the terms and conditions of appointment and promotion of Medical Officers are decided by the Management of the Company.

Girftar Yuvak se Baramad Rakam

3702. SHRI MRUTYUNJAYA NAYAK : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned "Girftar Yuvak Se Baramad Rakam Paune Do Karor Ya Chalees Lakh" appearing in the *Jansatta* dated November 18, 1996;

(b) if so, the reaction of the Government thereto; and

(c) whether the Government consider to conduct a C.B.I. probe in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b). Yes, Sir. The Delhi Police have assigned the matter for a vigilance inquiry.

(c) There is no such proposal under consideration at present.

[Translation]

Illegal Arms

3703. DR. BALIRAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware that there is abundance of illegal arms in the various districts of Uttar Pradesh;

(b) if so, whether the raids on the premises of the persons having criminal tendencies have been conducted to recover the illegal arms;

(c) if so, the details thereof; and

(d) if not, the reasons therefor and the steps being taken by the Government to recover such illegal arms?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (d). Information is being collected from the Government of Uttar Pradesh and will be laid on the Table of the House.

Rainfed Area

3704. SHRI MANABENDRA SHAH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Uttrakhand Region of Uttar Pradesh has been identified as the rainfed area;

(b) if so, whether the National Development Projects have been undertaken during the Eighth Five Year Plan period in the said region;